

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.4802
TO BE ANSWERED ON 23.03.2018

SCHEME FOR WELFARE OF CHILDREN

4802. SHRI NIHAL CHAND:
SHRI SADASHIV LOKHANDE:
SHRI AJAY NISHAD:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has data about orphan/destitute/neglected and children in difficult circumstances and if so, the details thereof, State/UT-wise;
- (b) whether the Government implements any schemes for the welfare of such children including their safety, employment and education/higher education, if so, the salient features thereof along with the funds allocated/released and utilised thereunder during each of the last three years and the current year, State/UTwise and scheme-wise;
- (c) whether the Government has recently reviewed the said schemes, if so, the details and the outcome thereof; and
- (d) the further measures taken by the Government for stringent monitoring of the schemes to make them more useful?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) & (b): The Ministry of Women and Child Development does not maintain data about the number of orphan/destitute/neglected and children in difficult circumstances in the country. However, Central Govt. has re-enacted the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) for children in conflict with law (CCL) and children in need of care and protection (CNCP). The CNCP category includes orphan/destitute/neglected and children in difficult circumstances. The primary responsibility of execution of the JJ Act lies with the State Governments. However Central Government is executing a scheme namely Integrated Child Protection Scheme (ICPS) (now "Child protection Services") for providing financial assistance to State Governments/UT Administrations, on sharing pattern, for execution of the Act and with the objective to create a safe and secure environment for overall development of children in need of care and protection, including orphan/destitute/neglected children. These include placement in Children Homes if there is no family to look after the said child, or sponsorship support if the child is living with family (financial support for education etc) to ensure that their education can continue in an undisturbed manner.

Under ICPS financial assistance is provided to State Governments/UT Administrations, on sharing pattern for different children including children above 18 years of age and upto 21 years as “After care” services, to help them during the transition from institutional to independent life. The services include housing facilities, vocational training, help to gain employment, counseling and stipend etc.

As per the information provided by the State/UT Governments, as on date, the number of Child Care Institutions (CCIs) registered under the Juvenile Justice (Care and Protection of Children) Act, 2000/2015 in the country alongwith the number of children residing in these institutions and which are being supported under the Integrated Child Protection Scheme (ICPS) (now “Child protection Services”), is at **Annexure-I**. Section 41 of the Act also requires that all CCIs meant for covering children in need of care and protection (CNCP) or conflict with law (CCL) and shall be registered under this Act by the State Govt. The various State Govt. /UT, with respect to Writ Petition No.102 of 2007 Exploitation of Children in Orphanages in State of Tamil Nadu Vs. UOI & Ors, in Hon’ble Supreme Court of India has reported total number of CCIs (either registered or not registered), upto 16.03.2018, as 8,631 and total number of children residing in these Homes as 2,61,566, details is at **Annexure-II**.

Apart from this, the National Institute of Public Cooperation and Child Development (NIPCCD), an autonomous body under Ministry of Women and Child Development (MWCD), has introduced scholarship, under the scheme “Unnati”, through the National Children’s Fund (NCF), children residing in a Child Care Institution (CCI), including orphan or destitute, studying in class 9-12 with a promising performance can get this scholarship. The child having minimum 75% attendance and securing minimum 55% marks in the final examination of the previous class, are considered for inclusion in the merit list of 100 students for each class 9-12. As per the scheme guidelines of “Unnati”, the child should not be receiving any assistance on regular basis from any other sources towards her/his education and should have an Aadhar linked savings bank account in a Nationalized Bank. Fifty percent of the total scholarship money is earmarked for girl students.

The details of funds sanctioned and released to the States Govt./UTs alongwith fund utilized by the them under ICPS (now “Child Protection Services”) during each of the last three years and the current year, State/Union Territory-wise is at **Annexure-III**.

- (c) : Yes, Sir. The financial norms under ICPS (now “Child Protection Services”) was later revised with effect from 1st April, 2014. The key features of the revised Scheme included increased maintenance grant for children in homes, from Rs. 750 to Rs. 2000 per child per month. This has been further enhanced to Rs. 2160 per child per month with effect from 16.11.2017.
- (d) : As per Section 54 of the JJ Act, all State Govt./UTs appoint Inspection Committee for the State and district. Further, as per Section 54 (2) such inspection committees shall mandatorily conduct visits to all facilities housing children in the area allocated, at least once in three months in a team of not less than three members, of whom at least one shall be a woman and one shall be a medical officer, and submit reports of the findings of such visits within a week of their visit, to the District Child Protection Units or State Government, as the case may be, for further action. And as per Section 54 (3), on the submission of the report by the inspection committee, appropriate action shall be taken within a month by the District Child Protection Unit or the State Government and a compliance report shall be submitted to the State Government.

Annexure referred to in reply to part (a) of Lok Sabha UnStarred Question No.4802 for 23.03.2018 raised by a regarding “ Registration of Child Care Institutions”

Details of Child Care Institutions in the country along with number of Children residing in these institutions under ICPS as on date.

S. No.	State	Institutional Care [Homes]		Open Shelters		Specialised Adoption Agencies	
		No. Assisted	Beneficiaries	No. Assisted	Beneficiaries	No. Assisted	Beneficiaries
1	Andhra Pradesh	73	4439	12	300	14	135
2	Arunachal Pradesh	15	62	0	0	1	3
3	Assam	36	1128	3	75	14	78
4	Bihar	54	1929	14	216	28	170
5	Chhattisgarh	76	2172	19	127	14	42
6	Goa	21	1015	8	200	2	46
7	Gujarat	54	2166	3	75	14	163
8	Haryana	33	1630	25	1541	7	48
9	Himachal Pradesh	30	1187	3	44	1	6
10	Jammu and Kashmir	22	1141	0	0	2	20
11	Jharkhand	36	1448	5	125	15	217
12	Karnataka	80	3131	40	1194	28	255
13	Kerala	31	708	4	103	17	95
14	Madhya Pradesh	61	2249	6	206	22	213
15	Maharashtra	77	6155	3	108	17	181
16	Manipur	34	993	12	247	5	35
17	Meghalaya	54	1351	4	181	6	7
18	Mizoram	45	1300	0	0	7	51
19	Nagaland	41	495	3	37	4	7
20	Orissa	110	7233	13	341	17	217
21	Punjab	17	511	1	25	5	107
22	Rajasthan	91	2883	23	405	12	40
23	Sikkim	18	540	4	52	4	6
24	Tamil Nadu	193	14055	14	350	15	150
25	Tripura	20	500	2	52	6	48
26	Uttar Pradesh	81	2497	22	550	17	170
27	Uttarakhand	20	318	2	36	0	0
28	West Bengal	66	5890	33	850	22	273
29	Telangana	56	3014	12	246	11	309
30	Andaman & Nicobar	8	367	-	0	-	0
31	Chandigarh	8	326	0	0	4	17
32	Dadra and Nagar Haveli	-	0	-	0	-	0
33	Daman and Diu	2	100	-	0	-	0
34	Lakshadweep	-	0	-	0	-	0
35	Delhi	28	1479	13	415	3	60
36	Puducherry	29	1166	2	47	2	13
	Total	1620	75578	305	8148	336	3182

Annexure referred to in reply to part (b) of Lok Sabha Unstarred Question No.4802 for 23.03.2018 raised by Shri Nihal Chand, Shri Sadashiv Lokhande and Shri Ajay Nishad regarding "Scheme for Welfare of Children"

The details of fund released and utilized by State Govt./UT Administrations during the financial year 2014-15, 2015-16 and 2016-17 and current year under ICPS as on date.

Status of grant released and utilized under Integrated Child Protection Scheme [ICPS] (Rs. in lakhs)								
Sl. No.	Name of the State	2014-15		2015-16		2016-17		2017-18
		Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released
1	Andhra Pradesh	301.62	275.24	238.58	500.52	110.74	586.32	1469.88
2	Arunachal Pradesh	130.68	84.17	571.68	92.02	52.29	179.54	643.71
3	Assam	1010.36	1332.49	597.90	1025.07	413.64	1112.98	2932.68
4	Bihar	204.75	1721.6	2687.89	1896.52	2787.92	1923.33	541.56
5	Chattisgarh	821.24	1620.47	3955.55	2086.26	527.77	1683.25	2650.97
6	Goa	100	240.11	235.25	39.68	36.83	98.27	728.53
7	Gujarat	1925.75	1404.29	2328.90	1510.37	769.95	1526.53	590.11
8	Haryana	1526.72	678.15	496.44	350.89	0.00	1224.85	315.11
9	Himachal Pradesh	835.71	228.25	604.04	1255.12	2345.48	2390.26	1835.01
10	Jammu & Kashmir	0	0	113.35	0.00	43.12	114.71	624.24
11	Jharkhand	36.03	87.32	369.88	387.42	840.11	842.14	1714.57
12	Karnataka	3689.87	3747.81	1845.24	2193.66	3720.80	3709.53	3272.45
13	Kerala	1354.35	1340.3	944.39	660.25	260.50	216.96	1849.45
14	Madhya Pradesh	1889.69	2096.53	1116.03	2373.81	2503.88	2535.83	3262.77
15	Maharashtra	762.32	762.32	3138.75	1975.29	2272.33	1569.37	383.99
16	Manipur	138.48	1986.84	3082.18	1163.81	241.34	709.47	1536.33
17	Meghalaya	2003.83	1975.5	1469.55	1497.88	2060.33	2060.33	1846.60
18	Mizoram	1919.02	1919.02	2079.44	2079.44	1949.55	1949.55	1917.51
19	Nagaland	957.41	1662.7	2257.65	1473.21	1350.37	1447.50	1457.45
20	Orissa	2544.82	1786.31	3309.07	2669.74	1089.22	2580.78	1655.96
21	Punjab	507.12	570.61	820.81	515.57	581.67	718.31	143.24
22	Rajasthan	3395.82	3654.4	3258.92	2929.43	0.00	2267.52	4752.30
23	Sikkim	390.24	413.88	562.00	303.74	601.18	365.87	662.76
24	Tamil Nadu	3067.10	2804.89	825.04	4282.78	13039.37	3648.55	2013.12
25	Telangana	2087.59	203.53	354.88	93.94	195.64	1823.98	894.82
26	Tripura	1227.34	1073.7	710.63	680.20	676.04	415.30	446.81
27	Uttar Pradesh	1798.90	3552.11	2884.18	3293.57	3207.19	3109.82	1830.67
28	Uttarakhand	83.48	11.05	66.88	3.89	15.54	187.54	907.57
29	West Bengal	2574.04	4348.35	508.67	1067.29	6763.87	3522.60	5073.56
30	Andaman & Nicobar Island	145.9	0	36.03	36.03	36.88	36.76	31.66
31	Chandigarh	21.98	228.3	357.82	324.15	245.44	278.53	103.01
32	Dadra & Nagar Haveli	68.61	6.71	58.66	5.84	177.59	59.11	24.82
33	Daman & Diu	80.61	32.73	82.82	57.69	126.42	80.33	21.89
34	Delhi	606.22	838.68	1363.40	931.53	978.64	1024.94	354.33
35	Lakshadweep	0	0	0.00	0.00	0.00	0.00	-
36	Puducherry	1168.57	676.23	559.60	622.75	826.33	768.69	114.35
Total		39376.17	43364.59	43892.10	40379.36	50847.97	46769.35	48603.79

Annexure referred to in reply to part (a) to (d) of Lok Sabha Starred Question No.*417 for 23.03.2018 raised by Shrimati Sajda Ahmed regarding " Survey of Street Children.

Status report of Wrt (Crl) No. 102 of 2007 Exploitation of Children in Orphanages in State of Tamil Nadu v. UOI & Ors, Dated 16.03.2018

S. No.	State	Registered	Under Process	Temporarily registered	Un-registered	Others	Court Case	Total	Total No. of Children reported	Dated	Remarks
1	Andaman & Nicobar	16	0	0	0	0	0	16	486	07/03/2018	<ul style="list-style-type: none"> No. of Boys in CCIs – 226 No. of Girls in CCIs - 260
2	Andhra Pradesh	824	0	0	49	0	0	873	30681	11/01/2018	<ul style="list-style-type: none"> Children in registered CCI: 30091 Children in unregistered CCIs: 590
3	Arunachal Pradesh	7	0	0	0	0	0	7	155	20/02/2018	<ul style="list-style-type: none"> No. of boys in CCIs: 87 No. of girls in CCIs: 68
4	Assam	110	47	0	4	0	0	161	3480	21/02/2018	<ul style="list-style-type: none"> No of children in NGO run Children Homes not receiving grant:1213 No of children in NGO run Children Homes receiving grant under ICPS:1116 No of children in Open Shelter receiving grant:45 No of children in SAA receiving grant:103 No of children in Govt. run Children/Observation Home:222 Capacity of children in new CCI application: 781
5	Bihar	79	6	0	0	0	0	85	2259	21/02/2018	<ul style="list-style-type: none"> No. of Children in CCI's Observation Home: 786 No. of Children in CCI's Special Home : 16 No. of Children in CCI's Specialized Adoption Agencies: 217 No. of Children in CCI's Children Home: 1039 No. of Children in CCI's Open Shelter : 201
6	Chandigarh	10	0	0	0	0	0	10	295	22/02/2018	
7	Chhattisgarh	77	0	8	0	0	0	85	2426	19/02/2018	<ul style="list-style-type: none"> Actual no. of children as on 31st January, 2018
8	Dadra Nagar Haveli	0	0	0	0	0	0	0	0	26/12/2017	<ul style="list-style-type: none"> Non availability of CCI
9	Daman & Diu	0	0	0	0	0	0	0	0	26/02/2018	<ul style="list-style-type: none"> Non availability of CCI
10	Delhi	65	31	0	0	0	0	96	3177	22/02/2018	<ul style="list-style-type: none"> No. of Children in registered CCI: 2400 No. of Children in under process CCI: 777
11	Goa	67	12	0	0	0	0	79	3788	22/02/2018	<ul style="list-style-type: none"> No. of Children in registered CCI: 3234 No. of Children in un-registered CCI: 554
12	Gujarat	125	0	0	0	0	0	125	3324	16/02/2018	<ul style="list-style-type: none"> Total No. of boys in CCIs: 2035 Total No. of girls in CCIs: 1289
13	Haryana	65	3	0	0	0	0	68	2551	22/02/2018	<ul style="list-style-type: none"> No. of Children in registered CCIs: 2384 No. of Children in provisionally registered: 20 No. of Children in show cause notice has been issued by the department: 52 No. of Children in under closure: 15 No. of Children in under process at HQ for

											registration:80 • Total No of girls: in CCIs: 1149 • Total No of boys in CCIs: 1402
14	Himachal Pradesh	46	0	0	0	0	0	46	1494	20/02/2018	
15	Jammu & Kashmir	58	0	0	0	0	0	58	1798	22/02/2018	
16	Jharkhand	114	0	0	0	0	0	114	2856	22/02/2018	• Total No. of boys in CCIs: 1658 • Total No. of girls in CCIs: 1198
17	Karnataka	918	50	282	0	0	0	1250	37014	02/03/2018	• Total No. of boys in CCIs: 21349 • Total No. of girls in CCIs: 15665
18	Kerala	371	109	0	0	709	0	1189	14577	11/01/2018	• No. of Children in registered CCI: 9934 • No. of Children in recommended CCI: 141 • No. of Children in temp. Registered CCI: 26 • No. of Children in CCI whose registration need to be pause: 58 • No. of Children in new application for registration of CCI: 162 • No of Children in 9 CCIs 2015-16 : 625 • No of Children in 8 CCIs 2016-17: 295 • No of Children in 27 CCIs 2017-18 :1554 (Application received report not sent) • No of Children in application submitted: 269 • No of Children in application pending: 327 • No of children in CCI whose application received for registration on 03.01.2018:9 • No. of children in recommended CCIs: 375 • No. of children in 20 CCIs: 680 • No. of children in a CCI request for withdrawal of JJ registration application: 122
19	Lakshadweep	0	0	0	0	0	0	0	0	07/03/2018	• Non availability of CCI
20	Madhya Pradesh	121	0	0	0	0	0	121	2797	11/01/2018	
21	Maharashtra	749	104	0	0	0	0	853	22946	05/03/2018	
22	Manipur	116	13	0	0	0	0	129	1942	12/03/2018	• No. of Children in Children Homes & Open Shelter funded under ICPS: 1196 • No. of Children in Observation Home funded under ICPS: 36 • No. of Children in Specialised Adoption Agencies funded & non-funded under ICPS: 45

											<ul style="list-style-type: none"> No of Children in JJ Act registered CCIs non-funded under ICPS – 665
23	Meghalaya#	108	0	0	8	6	0	122	2464	26/02/2018	<ul style="list-style-type: none"> Total No. of boys in CCIs: 1337 Total No. of girls in CCIs: 1127
24	Mizoram	52	0	0	0	0	0	52	1079	23/01/2018	<ul style="list-style-type: none"> Total No. of boys in CCIs: 437 Total No. of girls in CCIs: 642
25	Nagaland	71	0	0	0	0	0	71	765	14/02/2018	
26	Odisha	308	0	0	3	0	0	311	13398	11/01/2018	
27	Puducherry	67	1	0	0	0	0	68	1969	13/02/2017	
28	Punjab	74	0	0	0	0	0	74	2890	13/02/2018	<ul style="list-style-type: none"> Total No. of boys in CCIs: 1665 Total No. of girls in CCIs: 1225
29	Rajasthan	170	19	0	0	0	0	189	4503	27/02/2018	
30	Sikkim	27	0	0	0	0	0	27	612	09/02/2018	
31	Tamil Nadu	1296	0	0	0	0	4	1300	62023	11/01/2018	
32	Telangana@	455	6	0	0	48	0	509	16904	23/02/2018	<ul style="list-style-type: none"> Total No. of boys in CCIs: 8540 Total No. of girls in CCIs: 8364
33	Tripura	39	0	0	0	0	0	39	770	17/02/2018	
34	Uttar Pradesh	231	0	0	0	0	0	231	5140	22/02/2018	<ul style="list-style-type: none"> Total No. of boys in Govt. Observation Home: 1737 Total No. of girls in Govt. Observation Home: 41 Total No. of boys in Govt. Children Home: 393 Total No. of Children in Place of Safety: 10 Total No. of boys in Govt. Special Home: 5 Total No. of girls in Govt. Children Home: 244 No. of girls in Govt. After Care Homes: 237 No. of boys in Govt. After Care Homes: 34 Total No. of children in Govt. Children Homes (0-10): 127 No of boys in Children Home:710 No of girls in Children Home:716 No of Children in Children Home (0-10) years: 380 No of children in Shelter Home/Drop in Shelter: 72 No of Children in Open Shelter: 434
35	Uttarakhand	45	0	0	0	0	0	45	1045	27/01/2018	<ul style="list-style-type: none"> Total No. of boys in CCIs: 534 Total No. of girls in CCIs: 511
36	West Bengal	228	0	0	0	00	0	228	9958	19/02/2018	<ul style="list-style-type: none"> No. of Children in Non- PAB list of Homes: 5085 No. of Children in PAB list of Homes:4873
Total		7109	401	290	64	763	4	8631	261566		

*Kerala has not provided information on unregistered CCIs. However, they have reported that there are 1189 orphanages under the control of Orphanages Control Board.

@ Telangana has reported that 48 CCIs have been closed down.

#Meghalaya has reported that 6 CCIs have withdrawn their registration as their institutions are hostels.

Note: The total number of CCIs include Children Home, Observation Home, Special Home, Place of Safety, Specialized Adoption Agency and Open Shelter. Total number of children include children in need of care and protection and children in conflict with law.

